



**HIGH COURT OF SIKKIM
GANGTOK.**

DECREE IN APPEAL

The Regular First Appeal No.09 of 2006 against the Judgment and decree dated 24/03/2006 passed by the Ld.District Judge, South & West at Namchi in Title Suit No.09/2005.

Palden Bhutia & Ors,
All sons of late Gompu Bhutia,
Residents of Dethang Block, Soreng,
P.O.Sreebadam,
West Sikkim

..... Appellants.

Versus

1. Januka Chettri
W/o late Durga Das Chettri,
R/o Sreebadam Busty,
P.O.Sreebadam, West Sikkim.
2. Narayan Kumar Chettri
3. Purna Kumar Chettri
4. Kailash Chettri
5. Madhusudan Chettri.
All sons of late Durga Das Chettri,
Residents of Sreebadam Busty
P.O.Sreebadam,
Block Sreebadam, West Sikkim.

..... Respondents.



This Appeal coming up for final hearing on 13th day of September, 2006 before Hon'ble Shri Justice A.P.Subba, Judge of this court in the presence of Shri A.Moulik, Ld. Senior Counsel assisted by Shri N.G.Sherpa, and Miss Kesang Diki Bhutia, Learned Counsels for the appellants and Shri R.K.Agarwal, Ld.Counsel assisted by Shri.J.B.Pradhan, Ld.Counsel for the respondents.

It is hereby ordered that the appeal being devoid of merit be dismissed without any cost.

Given under my hand and seal of the Court on this the 20th day of November, 2006 at Gangtok.

Prepared by

[Handwritten signature]
**DEPUTY REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK.**

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**REGISTRAR GENERAL
HIGH COURT OF SIKKIM
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On hearing the matter the Hon'ble Court has observed that the impugned order does not suffer from any legal infirmity and consequently, the appeal is devoid of merit. Accordingly the appeal is dismissed, there shall be no order as to cost.

Given under my hand and seal of the Court on this the 20th day of November, 2006 at Gangtok.

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